

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.No.704/2001 in
O.A.No.1381/1999

Hon'ble Shri S.A.T.Rizvi, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

BA

Wednesday, this the 15th day of May, 2002

Smt. Kamlesh
wd/o Lt. Sh. Swarup Singh
r/o C/O Q.No.E-83, Railway Colony
Sharanpur (UP). ... Applicant

(By Advocate: Sh. A.K.Trivedi proxy of Shri Yogesh
Sharma)

Vs.

Sh. S.L.Karunakaran
The Engineer-in-Chief
PWD, Govt. of NCTD
1, K.Gandhi Marg
New Delhi. .. Respondent

(By Advocate: Sh. George Parackin)

O R D E R (Oral)

By S.A.T.Rizvi, M(A):

By an order dated 11.4.2001 in OA No.1381/99,
the Tribunal gave directions to the respondents to
consider the applicant's case for appointment as
Casual Labour as had been done in other cases in the
Irrigation and Flood Department. No time frame has
been indicated in the aforesaid order for compliance
of the directions given.

2. Learned counsel appearing on behalf of the
respondents submits that the aforesaid directions are
required to be complied with by the DG, CPWD, who has
not been made a party in these proceedings. However,
the matter has been taken up with the DG, CPWD and the
aforesaid directions are likely to be complied with
within a maximum period of two months from today.

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3. Having regard to the aforesaid position, we are inclined to dispose of the present CP by providing that if the petitioner is aggrieved by the action taken by the respondents in compliance of the aforesaid directions, he will have ^{the} liberty to approach the Tribunal again in accordance with law and if so advised.

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4. CP is disposed of in the aforesaid terms. Notices issued to the respondents are discharged.

Issue 'Dasti'.

S. Raju

(Shanker Raju)
Member(J)

S.A.T. Rizvi

(S.A.T. Rizvi)
Member(A)

/rao/